

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

1.

IA 480(MB)2024
IN C.P. (IB)/3591(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 14.02.2024

NAME OF THE PARTIES:

Ms Shilpa Interiors
Vs

Wadhawan Holding Private Limited

SECTION: 9, 19(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Pratik Pandey, Ld. Counsel for the Petitioner present.
2. Ld. Counsel for the RP filed this application for cooperation from the suspended board of directors. The Counsel for the RP submits that the post filing this application, suspended board of directors supplied tally data and books of accounts.
3. If any documents require by the RP, the suspended board of directors are directed to provide necessary documents and cooperation.
4. In view of the above directions, IA-480/2024 is **allowed and disposed of.**

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)